

DIVISION BENCH

ITEM NO.104

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

**IA No.219/2021, IA No.88/2023, IA No.299/2023, IA No.521/2023,
IA No.653/2023 & IA No.675/2023 IN CP (IB) No.70/ALD/2018**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 25th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	R. G. STEELS V/S BEE KAY PRECISION (INDIA) PVT LTD
UNDER SECTION	9 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Vipin Garg with : *For Applicant/ Liquidator in*
Ms. Vandana Kothari, : *IA No.299/2023, & IA No.653/2023 and*
Sh. Abhishek Aggarwal, & : *Res. No.1 in IA No.219/2021,*
Sh. Rahul Narula, Adv. : *IA No.88/2023 & Res. in*
 : *IA No.521/2023, IA No.675/2023*
- Sh. Ashish Kr. Srivastava, Adv. : *For the Applicant in IA No.219/2021,*
 : *IA No.88/2023 & IA No.675/2023*
- Sh. Udai Chandani, Adv. : *For Applicant in IA No.521/2023*
- Sh. Sahil Srivastava, Adv. : *For Successful Bidder in IA No.653/2023*

ORDER

Ld. Counsels representing their respective parties are present.

IA NO.521/2023

1. Arguments on behalf of the Ld. Counsel representing the Applicant as well as on behalf of the Ld. Counsel representing the Liquidator have been advanced.
2. Let the written submissions be filed within a period of three days positively.

-Sd-

-Sd-

IA NO.675/2023

1. In this case, the Liquidator has filed a short reply, which has also been supplied to the Ld. Counsel representing the Applicant, to which he seeks and is granted three days time to file rejoinder to the said reply by serving an advance copy to the Ld. Counsel representing the Liquidator.
2. Ld. Counsel representing the Liquidator is also directed to ensure that the soft as well as hard copy of the reply be filed by him in response to IA No.675/2023 and the same is also brought on record by the Registry of this Tribunal.
3. Let this matter be also put up for further hearing on 30th April, 2024 to be taken up higher on Board.
4. It is made clear that no further adjournment would be given to any of the parties either for submission of any documents or for the purpose of making any arguments.
5. The written submissions if any, be also filed by the respective parties on or before the next date of hearing.
6. All other applications be also put up on the same date for final hearing in this matter.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

25th April, 2024

Kavya Prakash Srivastava
(Stenographer)